1	2	3
Jaitapur	Ratnagiri, Maharashtra	6X1650
Chhaya Mithi Virdi	Bhavnagar, Gujarat	6X1000
Kowada	Srikakulam, Andhra Pradesh	6X1000
Haripur	East Midnapore, West Bengal	6×1000

- (c) and (d) Yes, Sir. The sites are jointly identified by the State Government concerned, Nuclear Power Corporation of India Limited (NPCIL) and Department of Atomic Energy for evaluation by a Site Selection Committee (SSC) appointed by the Government of India. The SSC comprises members from the Central Electricity Authority, Ministry of Environment & Forests, Atomic Energy Regulatory Board (AERB) and constituent units of the Department of Atomic Energy etc. The reports of the SSC are considered by the Government and 'in principle' approval is accorded for obtaining statutory clearances and project approvals.
- (e) The sites are evaluated by the SSC based on criteria laid down in the AERB's 'Code of Practice on Safet, -Nuclear Power Plant Siting'. The criteria, among others include foundation conditions, seismicity, meteorological conditions, flooding, distance from airports/air corridors, industries handling toxic/ explosive substances access by road/rail/sea, demand for power in the region, other energy options, possibility of power evacuation, availability of land and cooling water etc.

New rules for Civil Nuclear Liability Act

1714. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government has notified new rules on Civil Nuclear Liability Act;
- (b) if so, the details thereof;
- (c) whether the new rules are in conformity with the Nuclear Liability Act passed by Government or a dilution and violation of the spirit of the Law; and
 - (d) if so, the details and reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI \lor . NARAYANASAMY): (a) Yes Sir.

(b) The Central Government, in exercise of powers conferred by Section 48 of the Civil Liability for Nuclear Damage Act, 2010 has notified the Civil Liability for Nuclear Damage Rules, 2011 in the Gazette of India on 11 November 2011, which have been laid before each House of Parliament.

(c) and (d) Yes Sir. The Civil Liability for Nuclear Damage Rules, 2011 is in conformity with the Civil Liability for Nuclear Damage Act, 2010.

Views against go-ahead of Kudankulam

1715. SHRI PIYUSH GOYAL: Will the PRIME MINISTER be pleased to state:

(a) whether the senior retired bureaucrats and other Government officials have written against the go-ahead of the Kudankulam nuclear plant;

(b) if so, the details thereof;

(c) whether Government has conducted an assessment of the impact of the nuclear plant;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):
(a) and (b) Some senior retired bureaucrats have asked for a hold on Kudankulam nuclear plant. They have also raised several issues related to safety of nuclear power plants, independence of regulatory body, civil liability of nuclear damage which are common for all nuclear power plants and not specific to Kudankulam nuclear plant.

(c) and (d) Yes. Sir. A rapid Environmental Impact Assessment (EIA) of Kudankulam Nuclear Power Project (KKNPP-1&2) was carried out in 2001 and a detailed EIA in 2003. Later, a comprehensive EIA of the site for six units was carried out as a part of KKNPP-3 to 6 environmental clearance process.

(e) Does not arise.

Notification of rules under Civil Nuclear Liability Act

1716. DR.T.N. SEEMA:

SHRI D. BANDYOPADHYAY:

Will the PRIME MINISTER be pleased to state: